GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:3556 ANSWERED ON:03.09.2012 CHINESE ACTIVITIES ON BORDER

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Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance of the Chinese intrusions into the Indian territory in border areas and if so, the details thereof during the last three years and the current year and the measures taken to stop these activities;
- (b) whether there are attempts from the Chinese forces to block / damage the development works at the border and if so, the action taken by the Government in this regard:
- (c) the reaction of the Government to the building of roads and railway lines by China at the border and to Pakistan occupied Kashmir;
- (d) whether there is any definite border line between the countries and if so, the length of border under dispute along with the stretch of border which China considers the bone of contention; and
- (e) the details of places where lands are under Chinese occupation and efforts being made by the Government to reclaim these lands?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): China disputes the international Boundary between India and China. There is no commonly delineated 'Line of Actual Control' (LAC) between the two countries. Both sides patrol up to their respective perceptions of LAC. There has been no Chinese intrusion into our territory during the last three years. However, Chinese patrolling upto

their perception of LAC are treated as transgressions. Such incidents of transgressions are taken up with the Chinese side through established mechanisms such as Hot Lines, Flag Meetings, Border Personnel Meetings and the newly established Working Mechanism on Consultation and Coordination on India-China border affairs.

Government is aware of the infrastructure development by China at the border and their undertaking infrastructure projects in Pakistan Occupied Kashmir (PoK). Government has conveyed its concerns to China about their activities in Pakistan Occupied Kashmir and asked them to cease such activities.

Government is fully seized of the security imperatives of the country and reviews the threat perception from time to time as well as the need for developing requisite infrastructure in the border areas. Necessary steps, as required, have been initiated for ensuring that national security concerns are adequately addressed through development of infrastructure, including rails, roads and forward air fields, as well as operational capabilities of the Armed forces to secure the desired national security objectives.

Indian territory under occupation by China in Jammu & Kashmir since 1962 is approximately 38,000 sq. kms. In addition to this, under the so called China-Pakistan "Boundary Agreement" of 1963, Pakistan illegally ceded 5,180 sq. kms. of Indian territory in Pakistan Occupied Kashmir to China. In the eastern sector, China illegally claims approximately 90,000 sq. km. of Indian territory in the State of Arunachal Pradesh. The two countries have appointed Special Representatives to explore from the political perspective of the overall bilateral relationship the framework for a boundary settlement.